

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH

(2)

St.72/91 (OA 90/91)

Upendra Singh,
S/o. Shri Shridutt Singh,
Deputy Director(Exemption),
Income Tax Department,
Maharshi Karve Road,
Bombay - 400 020.

.. Applicant

vs.

1. Union of India
through
Secretary,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi.
2. Chairman,
Central Board of Direct
Taxes,
North Block,
New Delhi.
3. Member(S&T),
Central Board of
Direct Taxes,
North Block,
New Delhi.
4. Shri A.N.Sinha,
Director of Inspection
(Vigilance),
Income-tax Department,
Mayur Bhavan,
Opp. Super Bazar,
New Delhi.
5. Chief Vigilance Commissioner,
Bikaner House,
Pandara Road,
New Delhi.
6. Chief Commissioner of Income-tax,
(Administration),
Aayakar Bhavan,
Maharshi Karve Road,
Bombay - 400 020. .. Respondents

Copam: Hon'ble Member(A) Shri M.Y.Priolkar

Hon'ble Member(J) Shri T.Chandrasekhara Reddy

Appearances:

1. Mr.M.A.Mahalle
Advocate for the
applicant.
2. Mr.V.M.Pradhan
for Mr.P.M.Pradhan
Advocate for the
respondents.

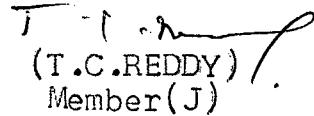
ORAL JUDGMENT:
(Per M.Y.Priolkar, Member(A))

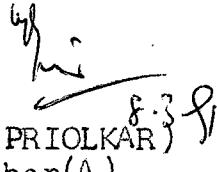
Date: 8-3-1991

This application was filed by the applicant against initiation of disciplinary proceedings against him. Today Mr. M.A.Mahalle learned counsel appearing for the applicant stated before us that the applicant wishes to withdraw this application as he has been advised that it is premature and also prays for liberty to file another application later on on the same cause of action should occasion so arise.

2. Mr.V.M.Pradhan for Mr.P.M.Pradhan appears for the respondents.

3. Accordingly, permission to withdraw this application is granted at the applicant's request, with permission, as prayed for, to refile the same on the same cause of action, should the occasion so arise, in accordance with law.


(T.C.REDDY)
Member(J)


(M.Y.PRIOLKAR)
Member(A)

8/3/91
Order/Judgement despatched
to Applicant/Respondent(s)
on 22.3.91

